

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 39**

**IA 1690/2024 IN C.P. (IB)/474(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE LIMITED**

Section 10 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Rohit Gupta a/w Adv. Darpan Bhatia for the Applicant present. Adv. Amir Arsiwala for the Respondent No.3 is present.

**IA 1690/2024**

Ld. Counsel for the Resolution Professional submits that new Resolution Professional has assumed charge, accordingly, seeks time to file his Reply. Respondent No.3 also granted further time to file Reply. List this matter on Board on **21.05.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**